

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN  
ZONE SITTING AT CHENNAI**

**ORIGINAL APPLICATION No. 103 OF 2020**

**BETWEEN**

S.Sakthivel (M/45 Yrs),  
S/o. P.K.Subramaniam,  
P.K.S.Building, KattuvelayuthamMudali Street,  
Ward - 6, Tharamangalam Post,  
Salem District - 636 502,  
Email - [bindusakthi@yahoo.com](mailto:bindusakthi@yahoo.com)  
Ph - 77080 04217

... Applicant

Versus

1. The District Environmental Engineer,  
Tamilnadu Pollution Control Board,  
Siva Tower, Post Box No.457, No.1/276,  
Meyyanur Main Road,  
Salem - 636 004.  
Email: [deetnpcbslm@gmail.com](mailto:deetnpcbslm@gmail.com)

2. The District Collector,  
Chairman, Salem Local Planning Authority,  
Collectorate,  
Room No: 101, First Floor,  
Salem - 636 001.  
Ph - 0427 2452244,  
Email: [collrslm.nic.in](mailto:collrslm.nic.in)

3. The Superintending Engineer,  
TANGEDCO, Mettur Circle,  
Bhavani - Erode Rd,  
Mettur - 636 401,  
Salem District.  
Phone: 98420 49549

4. N.Selvaraj,  
S/o Late Natesan,  
KattuvelayuthamMudali Street,  
Ward - 6,  
Tharamangalam - 636 502,  
Salem District.

... Respondents

**REPLY STATEMENT FILED BY THE 4<sup>TH</sup> RESPONDENT UNDER RULE 16  
OF THE NATIONAL GREEN TRIBUNAL (PRACTICE AND PROCEDURE)  
RULE 2011**

1. The 4<sup>th</sup> respondent most respectfully submit this reply statement in answer to the applicant. At the outset, he is denying each and every allegation levelled as against him except those that are specifically admitted hereunder.

N. சேல்வராஜ்

2. It is submitted that before traverse into the fact of the application and answer there to, the 4<sup>th</sup> respondent would like to place certain facts in respect of Tharamangalam town and its neighbouring towns, which would helpful to arrive right conclusion by this Hon'ble Tribunal regarding the issue involved in this application.

3. It is submitted that Tharamangalam is a textile town. The town is famous for its textile industries and its related activities. From the facts submitted herein above have clearly established that main business is textile in and around Tharamangalam town and there are several thousands of power loom units are running in Tharamangalam town. As like the neighbouring town of Jalagandapuram and Vanavasi are also having numerous power loom factories. In respect of Tharamangalam town, almost all the places the power loom units are running invariable of zone classification.

4. It is submitted that the averments contained in para 1 of the application are denied by this respondent that this respondent established the power loom near the applicant's house are illegally functioning and violating the law. However, this respondent submitting the following explanation to the averment raised in para 1 that this respondent had submitted applications to the 1<sup>st</sup> respondent for consent and same was pending for consideration by the 1<sup>st</sup> respondent Board.

5. It is submitted that the averments contained in Para No. 2 of the application are true to the extent that the applicant's house is comprised in S.No. 160/2A, Tharamangalam Village and it is denied that the area is classified as "MIXED RESIDENTIAL ZONE" under the Tamilnadu Town and Country Planning Act, 1971. The Applicant is liable to prove the same.

6. It is submitted that it is denied that the averments contained in Para No. 3 of the application that in GO Ms. 1730 (Rural Development dated 24.07.1974, the Government has clearly indicated the nature of activities that can be permitted in designated zones. It is further false to state that in mixed residential zones, activities such as establishment of a power loom are not permitted.

7. It is submitted that that the averments contained in para 4 that this respondent is in the process of completing construction of a building to house the power loom industry at his residence at S.No.1602A1B of Tharamangalam Village are denied. It is further false to state that the 4<sup>th</sup> respondent has also brought in power loom machinery and the 3<sup>rd</sup> respondent has also provided electricity connection for the premises including the power loom to be established. The applicant has no authority say that the 3<sup>rd</sup> respondent ought not to provide electricity connection to industries established in residential/mixed residential areas, this respondent has followed all norms prescribed by the 1<sup>st</sup> respondent and also paying appropriate professional tax and property tax to the Tharamangalam Municipality. It is

N. 78-21172



11. It is denied that the averments stated in the entire para 8 are denied and false. The averments are suitably framed to mislead this Hon'ble Tribunal. It is denied that the primary school is located within 100 meters.

12. The averments contained in ground A is nothing but mere repetition of para 2 and 3 in the form of grounds. The averments contained in ground B is nothing but again repetition of para 7. The averments contained in ground C is nothing but repetition of para 6. The averments contained in ground D is nothing but repetition of para 4 of the application. The averments in ground E are denied by this respondent that the 4<sup>th</sup> respondent does not have any consent under the Water Act or Air Act and the very establishment is illegal. It is submitted that this respondent applied for consent under section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended (Central Act 14 of 1981) and also applied for consent under sections 25 & 26 of the Water (Prevention and Control of Pollution) Act 1974, as amended (Central Act 6 of 1974) and the same was pending before the 1<sup>st</sup> respondent. The Copy of Web Application also enclosed for the perusal of this Hon'ble Tribunal.

13. It is submitted that the present application is not maintainable on the ground that no substantial question relating to environment has been raised and on that basis the applicant filed under section 14 r/w 18(1) of NGT Act, 2010 are to be rejected. As per Rule 7 & 8 of the National Pollution (Regulation and Control) Rule 2000 there is an effective alternative remedy available to the applicant if he is really affected and he cannot approach this Tribunal which is having mandate only for the purpose of deciding about the cases dealing with substantial questions relating to the environment. The present application is not maintainable on the other ground of limitation, because there are several power loom units running in the same locality more than a decade and this applicant have no objection raised as against those units, due to only ill motive, applicant filed the present application to extort the money from this respondent.

14. It is further submitted that there are several thousands of power loom units running in and around the Tharamangalam town and there are hundreds of power loom running in and around the applicant's locality and this respondent has also carried on is at household level. Further this respondent has carried out all the norms to avoid any noise and dust pollution by closed the entrance and windows of all the sides to this respondent's property. It is submitted that the 4<sup>th</sup> respondent and his family members are living by depending upon the above power loom unit.

N. 28 07 2011

15. The applicant is not approached this Hon'ble Tribunal with clean hands and the application is tainted and motivated one. The communications from the same locality people would clearly disclose that there is no nuisance or any disturbance from this respondent's power loom unit, therefore the application has to be rejected by accepting this counter. This respondent has reserves his right to raise any additional facts at later point of time if want so.

It is therefore most humbly prayed that this Hon'ble Tribunal may be please to dismiss the applicant's Original Application No. 103 of 2020 on the file of this Hon'ble Tribunal by appreciating the above facts and circumstances and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper on the circumstances of the case and thus render justice.



Counsel for the 4<sup>th</sup> respondent



4<sup>th</sup> respondent

**VERIFICATION**

I, the 4<sup>th</sup> respondent N.Selvaraj, son of Late Natesan, do hereby declare that the above paras 1 to 15 are true to the best of my knowledge, belief and information and I sign on this the 13<sup>th</sup> day of December 2021.



4<sup>th</sup> respondent





8372

8526965939

P. லோகநாதன்  
 \ செயலாளர்,  
 99761 67606

எண்: 0121 80300  
 சேலம் மண்டல குறியீடுகளுக்கு  
 பொது தொழிலாளர் சங்கம்  
 பேயர் நீல் நோடு,  
 கிணையா பூட்டி பார்வா அருகில்.  
 பன்னாட்டு எண்-838 006.

**IDENTITY CARD**  
**EMPLOYEE DEPARTMENT**  
**TAMIL NADU UNORGANISED WORKERS WELFARE BOARD**

Registration Number : 09PRLI103964  
Name of the employee : Selvaraj  
Date of Birth : 01/01/1971  
Father/Husband : Nadesan  
Community : BC  
Date of registration : 10/11/2009  
Date of last renewal : NIL  
Date of next renewal : 04/05/2026  
Board : Tamil Nadu Power Loom Weavers Welfare Board  
Nominee : GANDHAMANI/48/Wife  
Address : 101/18D, Maharaja Street, VEDIYARASAM PALAYAM  
Namakkal - 638 008.

Sd/-  
Signature of the employee

Sd/-  
Signature of the Officer



## Tamil Nadu Pollution Control Board

Proceedings.No. F.NA/GS/DEE/SLM/A/2021/dt 22.03.2021

Sub: TNPC Board- Industries-Issue of show cause notice under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 to the unit of M/s.N.Selvaraj Power loom, 6/3-2, Kaatu velayudha mudali Sandhu, Tharamangalam village, Omalur Taluk, Salem District.  
- Reg.

Ref: 1. Inspection of the unit on 27.01.2021 & 03.02.2021 by the DEE and the AE, TNPCB, Salem.  
2. Ambient Noise Survey Report conducted by AEL, TNPCB, Salem dated 27.01.2021 & 03.02.2021.

Tamil Nadu Pollution Control Board serves this notice on you as occupier of the unit of M/s.N.Selvaraj Power Loom, SF No.160/2, Tharamangalam village, Omalur Taluk, Salem District for contravening the provisions of the Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (herein after referred to as the Act).

Whereas the unit of M/s.N.Selvaraj Power loom, 6/3-2, kaatu velayudha mudali Sandhu, Tharamangalam village, Omalur Taluk, Salem District was inspected on 27.01.2021 & 03.02.2021 by the DEE and the AE, TNPCB, Salem and observed the follows,

1. The unit was in operation without consent of the Board.
2. As per the direction of the Hon'ble NGT in O.A.No. 103/2020, Ambient Noise Level Survey was carried out in the vicinity of the premises of M/s. N.Selvaraj Power loom on 27.01.2021 which reveals that the noise level was 69.3 dB (A), 70.0 dB (A), 68.9 dB (A), 74.3 dB (A), 75.9 dB (A), 76.4 dB (A) which is above the prescribed standards of 55 dB (A) during day time in residential area.
3. Also, as per the direction of the Hon'ble NGT in O.A.No. 103/2020, Ambient Noise Level Survey carried out in the vicinity of the premises of M/s. N.Selvaraj Power loom on 03.02.2021 which reveals that the ambient noise level was 68.6 dB (A) & 65.4 dB (A) which is above the prescribed standards of 55 dB (A) during day time in residential area.

Thereby, you are violating the provisions of the Section 21 of the Act, which are offences punishable under Section 37 of the Act with imprisonment for a term which shall not be less than one year and six months, but which may extend to six years and with fine.

Hence, you are directed to show cause within three days from the date of receipt of this notice as to why penal action for an offence punishable under section 37 read with should not be initiated against you, as occupier for contravention of the provisions of the section 21 of the Act and also to show cause as to why directions under section 31-A of the Act should not be issued for closure of the unit, stoppage of power supply, water supply etc. to the unit.

It is informed that non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above said contravention and action will be taken against you on merits in accordance with law.

The receipt of this proceeding shall be acknowledged.

*V. S.*  
22/03/21  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board  
Salem

*[Signature]*  
22/03/21

குடிநீரை வீணாக்காதீர், சிக்கனமாக பயன்படுத்துவீர்.

தாரமங்கலம் பேரூராட்சி சேலம் மாவட்டம்

தொழில்வரி ரசீது

நகல்



வரிவிதிப்பு எண் : 419  
 நெடுவந்திவரி : நெடுவந்திவரி  
 செல்வராஜ் த/பெ நட்சன் : செல்வராஜ் த/பெ நட்சன்  
 பதவியம் - 636 502 : -  
 விலாசம் : 6/3-2,  
 வேலாபுத முதலி காட்டு சந்து  
 செலுத்துவோரின் பெயர் : செல்வராஜ் த/பெ நட்சன்

பற்றுச் சீட்டு எண் : 7948  
 நாள் : 31/08/2021 12:37:19PM  
 பணம் விவரம் : ரொக்கம்  
 வாட்டு எண் : 06  
 வசூலிக்கும் இடம் :

| வரி விவரம் | வரி விதிப்பு காலம்             | நிலுவை | நடப்பு | மொத்தம் |
|------------|--------------------------------|--------|--------|---------|
| தொழில்வரி  | 2021-2022(ஏப்ரல் - செப்டம்பர்) |        | 405.00 | 405.00  |



மொத்தம்

405.00

ரூபாய் : நானூற்று ஐந்து மட்டும்

வரி வசூலிப்பவர்

செயல் அலுவலர்  
 தாரமங்கலம் பேரூராட்சி

## Tharamangalam Municipality Salem District

## Professional Tax Receipt

TaxNumber : 419

Receipt Number: 7948

Name of the  
Industry : Loom weaving

Date: 31/08/2021 12:37:19 PM

Name of the Assesse: SelvarajS/o. Natesan

Details of Payment: Cash

Post : -

Address : 6/3-2, Velaayudha Mudhali  
Kaattu Street

Ward Number: 06

Name of the  
Depositor : Selvaraj S/o. Natesan

Place of Collection:

| Details of Tax                     | Period of Taxation          | Pending                        | Current   | Total  |
|------------------------------------|-----------------------------|--------------------------------|---|--------|
| Professional Tax                   | 2021-2022 (April-September) |                                | 405.00  | 405.00 |
|                                    |                             |                                | Total   | 405.00 |
| Rupees: Four Hundred and Five Only |                             |                                |   |        |
|                                    |                             | Sd/-<br>Tax collecting Officer | Sd/-<br>Executive Officer<br>Tharamangalam Municipality |        |



## Tamil Nadu Pollution Control Board

Proceedings.No. F.NA/GS/DEE/SLM/A/2021/dt 28.10.2021

Sub: TNPC Board- Industries-Issue of show cause notice under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 to the unit of M/s.N.Selvaraj Power loom, 6/3-2, Kaatu velayudha mudali Sandhu, Tharamangalam village, Omalur Taluk, Salem District, - Reg.

Ref: 1. Ambient Noise Survey Report conducted by AEL, TNPCB, Salem dated 27.01.2021 & 03.02.2021.  
2. The Hon'ble NGT order dated 10.07.2020 in O.A.No.103/2020 filed by Thiru.Sakthivel

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Tamil Nadu Pollution Control Board serves this notice on you as occupier of the unit of M/s.N.Selvaraj Power Loom, SF No.160/2, Tharamangalam village, Omalur Taluk, Salem District for contravening the provisions of the Section 21 of the Air (Prevention and Control of Pollution) Act,1981 as amended in 1987 (herein after referred to as the Act).

Whereas the unit of M/s.N.Selvaraj Power loom, 6/3-2,kaatu velayudha mudali Sandhu, Tharamangalam village, Omalur Taluk, Salem District was inspected on 27.01.2021 & 03.02.2021 by the DEE and the AE, TNPCB, Salem and observed the follows,

1. Now, the unit was in operation without consent of the Board.
2. As per the direction of the Hon'ble NGT in O.A.No. 103/2020, Ambient Noise Level Survey was carried out in the vicinity of the premises of M/s. N.Selvaraj Power loom on 27.01.2021 which reveals that the noise level was 69.3 dB (A), 70.0 dB (A), 68.9 dB (A), 74.3 dB (A), 75.9 dB (A), 76.4 dB (A) which is above the prescribed standards of 55 dB (A) during day time in residential area.
3. Also, as per the direction of the Hon'ble NGT in O.A.No. 103/2020, Ambient Noise Level Survey carried out in the vicinity of the premises of M/s. N.Selvaraj Power loom on 03.02.2021 which reveals that the ambient noise level was 68.6 dB (A) & 65.4 dB (A) which is above the prescribed standards of 55 dB (A) during day time in residential area.

Thereby, you are violating the provisions of the Section 21 of the Act, which are offences punishable under Section 37 of the Act with imprisonment for a term which shall not be less than one year and six months, but which may extend to six years and with fine.

Hence, you are directed to show cause within seven days from the date of receipt of this notice as to why penal action for an offence punishable under section 37 read with should not be initiated against you, as occupier for contravention of the provisions of the section 21 of the Act and also to show cause as to why directions under section 31-A of the Act should not be issued for closure of the unit, stoppage of power supply, water supply etc. to the unit.

It is informed that non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above said contravention and action will be taken against you on merits in accordance with law.

The receipt of this proceeding shall be acknowledged.

*V. S. Srinivasan*  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board  
Salem

*S. S. Srinivasan*  
28/10/21



## Tharamangalam Municipality Salem District

## Property Tax Receipt

Tax no. : 8708

Receipt No.: 107910

Name of the

Assesse : N. Selvaraj S/o Natesan

Date: 02/11/2021 12:54:51PM

Address

: 6/3-10,  
Velaayudha Mudhali Kaattu Street

Details of Payment: Cash

Name of

the Depositor : N. Selvaraj S/o. Natesan

Place of

tax collection :

Ward No. : 06

| Details of tax                             | Period of taxation               | Pending | Current               | Total  | Description  |
|--|----------------------------------|---------|-----------------------|--|--|
| Property tax<br>Solid waste<br>Service tax | 2021-<br>2022(October-<br>March) |         | 223.00<br>30.00       | 223.00<br>30.00  | As per the section 13 of Tamil Nadu Municipality Act, Property Tax must be paid within 60 days from the half yearly period i.e. First half yearly tax to be paid before the date of May 31 and Second half yearly tax to be paid before November 30. |
|  |                                  |         | <b>Total</b>          | <b>253.00</b>  |  |
| Rupees: Two Hundred and Fifty Three Only   |                                  |         | Sd/-<br>Tax Collector | Sd/<br>Executive Officer<br>Tharamangalam Municipality |  |





6.12.2021  
Tharamangalam

From :-

N. Selvaraj,  
New 6<sup>th</sup> ward  
Kaattu Velayudha Mudhali Street,  
Tharamangalam,  
Salem- 636 502  
(85269 65939)

To:-

The Pollution Control Officer,  
Salem Pollution Control Board,  
Salem.

Sub : Requesting for consent from Pollution Control Board

Sir,

I am still now continuing the profession of power loom weaving in the above address. Tamil Nadu Government is providing a subsidy of 750 Unit of electricity to aid this profession. This is similar to Small scale business and the cottage business. Just like me, in my locality, people are doing this profession with 2 power looms per house. Among those people, some are doing the profession by obtaining consent from TNPCB. Therefore, I humbly request you to grant me consent, as per the rules and regulations, just like, how it was granted for others.

Thanking you

Yours

Sd/-

[N.SELVARAJ]

Attachments:-

1. Map approved by the Panchayat
2. Professional tax receipt
3. Property tax receipt
4. Permit of micro business



13

**TAMIL NADU POLLUTION CONTROL BOARD**  
**FORM-I**

**Application for consent under section 21 of the Air (Prevention and Control of Pollution) Act 1981, as amended (Central Act 14 of 1981)**

**(See rule 7 of Tamil Nadu Air (Prevention and Control of Pollution) Rules, 1983)**

**(To be submitted in Duplicate)**

1. [a] Full Name of the applicant : N.Selvaraj  
(Occupier of the unit)
- [b] Designation : The Proprietor
- [c] Office address with pin code : 3-10/3-B, 6th Ward, Kattuvelayutha  
Mudhali Street, Tharamangala,  
Omalur taluk, Salem  
District.,636502
- [d] Factory address with pin code : 3-10/3-B, 6th Ward, Kattuvelayutha  
Mudhali street, Tharamangalam,  
Salem,636502
- [e] Phone no. with STD code : -
- [f] Fax no. with STD code : -
- [g] Email Id : doraivaiyapuri@gmail.com
- [h] Website address :
- [i] Mobile No. : 8526965939
2. Full Name of the Unit : SELVARAJ POWER LOOM  
FACTORY
3. Location of the unit :
- [a] Survey No/TS No : 160/2A
- [b] Village/Town : THARAMANGALAM
- [c] Taluk : OMALUR
- [d] District : Salem
4. Local body Name & Type : THARAMANGALAM Panchayat  
Union
5. Land Status : Owned
- Extent of land (in Hectares) :
- [a] Total : 0.0076
- [b] Build up area : 0.006
- [c] Solid waste Storage/Disposal area : 0
- [d] Green Belt/Irrigation area : 0.001
- [e] Vacant area {a-(b+c+d)} : 0.0006
6. Details of raw materials used :

| SL.No. | Name of the raw material | Quantity | Unit         | Principal Use |
|--------|--------------------------|----------|--------------|---------------|
| 1.     | Cotton Threads           | 80       | KG per Month |               |

7. Details of fuel used :

| SL.No. | Name of fuel | Points of use | Quantity in T/d | Calorific Value | Ash Content | Sulphur Content |
|--------|--------------|---------------|-----------------|-----------------|-------------|-----------------|
|--------|--------------|---------------|-----------------|-----------------|-------------|-----------------|

8. Details of products manufactured :

| SL.No.                       | Name of the product | Quantity | Unit             | End Use |
|------------------------------|---------------------|----------|------------------|---------|
| <b>Products</b>              |                     |          |                  |         |
| 1.                           | Cotton Saree        | 200      | Sarees per Month |         |
| <b>By Products</b>           |                     |          |                  |         |
| <b>Intermediate Products</b> |                     |          |                  |         |

9. Manufacturing Process :

Weaving of Cotton sarees

10. No. of Employees working per day (including contract workers) : 2

11. Date of commissioning : 02/12/2019

12. (a) Details of Point source emission with stacks :

| SL.No. | Stack No | Source | Control Measures | Top dimension | Height above GL | Material of Construction | Exit Gas Velocity | Exit Gas Temp | Max Discharge |
|--------|----------|--------|------------------|---------------|-----------------|--------------------------|-------------------|---------------|---------------|
|--------|----------|--------|------------------|---------------|-----------------|--------------------------|-------------------|---------------|---------------|

12. (b) Details of Fugitive or Noise emission :

| SL.No. | Source of Fugitive or Noise emission | Type of emission | Pollution Control Measures | Capacity in HP |
|--------|--------------------------------------|------------------|----------------------------|----------------|
|--------|--------------------------------------|------------------|----------------------------|----------------|

13. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 12.0

14. Cost of Air Pollution Control Measures (Rs. in Lakhs) : 0.01

15. Details of habitation: (All the habitation located within 1KM radius of the unit) :

| SL.No. | Name of habitation               | Distance in Kms | Population |
|--------|----------------------------------|-----------------|------------|
| 1.     | Kattuvelayutha mudhaliyar street | 0.01            | 1000       |

16. [a] Name of the nearby Roadways : MDR-Junction Road

[b] Distance from the site in Kms : 1

17. [a] Land use classification of the site : Mixed Residential use Zone

[b] Authority which classified the land use : Not applicable

18. Name and distance of the sensitive area like places of Archeological importance, National Park, Wild Life World Sanctuary, Marine National Park, Mangrove Forests, Reserved Forests, Marsh Lands if any located within 10 KM radius of the unit : Nil

19. Is the unit is located within 1 Km from marine coastal area (sea, estuaries, back waters) : NO

If yes please mention the distance from the unit (In Meter) :

15

20. Name and address of all Directors/Partners :

| SL.No. | Name of Partner | Designation | Address  |
|--------|-----------------|-------------|--|
| 1.     | N.Selvaraj      | Proprietor  | 3-10/3-B, 6th Ward, Kattuvelayutha Mudhali Street, Tharamangalam, salem Dt - 636 502 |

**List of Documents as per rule:-**

1. Audited Balance sheets indicating the existing Gross fixed Assets of the industry alone for the periods ending Previous financial Years (or) Auditor Certificate with break up details for the Existing Gross fixed Assets for the periods ending Previous financial Years duly certified by a Chartered Accountant in the prescribed format. Audited balance sheet is compulsory for all large and medium scale Industries (Attached)
2. A covering requisition letter stating the status of the industry and activities clearly. (Attached)
3. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant. (Attached)
4. Copy of Memorandum of Articles in case of Public/Private sectors or registered partnership deed in case of partnership company. (Attached)
5. Layout plan showing the location of various process equipments, utilities like boiler, generator etc, effluent treatment plant, outlet location, non-hazardous and hazardous waste storage yard. (Attached)
6. Topo sketch showing the distance of water bodies, roads, existing/proposed residential areas, agricultural lands, important religious locations, educational institutions, ancient monuments, archeological places and other sensitive areas for 1 KM. radius from the units. (Attached)
7. Detailed manufacturing process for each product along with detailed process flow chart. (Attached)
8. Details of Water Balance and wastewater balance for process. (Attached)
9. Land use classification certificate as obtained from CMDA / DTCP/LPA. (Attached)
10. Details of Material balance for each products and process. (Attached)
11. Consent fee under Water and Air Acts payable to the Board. (Attached)

**Declaration**

1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under Chapter VI of the Air (Prevention & Control Of Pollution) Act, 1981 as amended.
2. I hereby undertake to make a fresh application for consent in case of change in either of a product/point of discharge or in quantity of emission or of its quality.
3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.
4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

**Signature of the Applicant  
Name and Designation**

**Place :**

**Date :**



**TAMIL NADU POLLUTION CONTROL BOARD**  
**FORM-II**

Application for consent under section 25/26 of the Water (Prevention and Control of Pollution) Act 1974,  
as amended (Central Act 6 of 1974)

(See rule 26 of Tamil Nadu Water (Prevention and Control of Pollution) Rules, 1983)  
(To be submitted in Duplicate)

1. [a] Full Name of the applicant : N.Selvaraj  
(Occupier of the unit)
- [b] Designation : The Proprietor
- [c] Office address with pin code : 3-10/3-B, 6th Ward, Kattuvelayutha  
Mudhali Street, Tharamangala,  
Omalur taluk, Salem  
District.,636502
- [d] Factory address with pin code : 3-10/3-B, 6th Ward, Kattuvelayutha  
Mudhali street, Tharamangalam,  
Salem,636502
- [e] Phone no. with STD code : -
- [f] Fax no. with STD code : -
- [g] Email Id : doraivaiyapuri@gmail.com
- [h] Website address :
- [i] Mobile No. : 8526965939
2. Full Name of the Unit : SELVARAJ POWER LOOM  
FACTORY
3. Location of the unit :
- [a] Survey No/TS No : 160/2A
- [b] Village/Town : THARAMANGALAM
- [c] Taluk : OMALUR
- [d] District : Salem
4. Local body Name & Type : THARAMANGALAM Panchayat  
Union
5. Land Status : Owned
- Extent of land (in Hectares) :
- [a] Total : 0.0076
- [b] Build up area : 0.006
- [c] Solid waste Storage/Disposal area : 0
- [d] Green Belt/Irrigation area : 0.001
- [e] Vacant area {a-(b+c+d)} : 0.0006
6. Details of raw materials used :

| SL.No. | Name of the raw material | Quantity | Unit         | Principal Use |
|--------|--------------------------|----------|--------------|---------------|
| 1.     | Cotton Threads           | 80       | KG per Month |               |

7. Details of fuel used :

| SL.No. | Name of fuel | Points of use | Quantity in T/d | Calorific Value | Ash Content | Sulphur Content |
|--------|--------------|---------------|-----------------|-----------------|-------------|-----------------|
|--------|--------------|---------------|-----------------|-----------------|-------------|-----------------|

8. Details of products manufactured :

17

| SL.No.                       | Name of the product | Quantity | Unit             | End Use |
|------------------------------|---------------------|----------|------------------|---------|
| <b>Products</b>              |                     |          |                  |         |
| 1.                           | Cotton Saree        | 200      | Sarees per Month |         |
| <b>By Products</b>           |                     |          |                  |         |
| <b>Intermediate Products</b> |                     |          |                  |         |

9. Manufacturing Process :

Weaving of Cotton sarees

10. [a] Water Source Details :

| SL. No. | Source Type.     | Source Name      | Quantity |
|---------|------------------|------------------|----------|
| 1.      | Municipal Supply | Panchayat Supply | 0.01     |

[b] Water Consumption Details :

| SL. No. | Source Consumption | Quantity (KL/D) |
|---------|--------------------|-----------------|
| 1.      | WC-II: Domestic    | 0.01            |

11. Details of sewage/trade effluent generation :

a). Sewage Generation Details

| <b>Total Sewage Generation Quantity :0.00 KLD</b> |        |               |
|---|--------|---------------|
| S.No.   | Source | Quantity(KLD) |
|   |        |               |

b). Trade Effluent Generation Details

| <b>Total Trade effluent Generation Quantity : 0.00 KLD</b> |        |               |
|--|--------|---------------|
| S.No.  | Source | Quantity(KLD) |
|  |        |               |

12. Details of Sewage/effluent treatment plant :

a). Sewage Treatment Plant Details

Treatment status: Septic Tank and SP/DT

| SL. No. | Name of the Treatment Unit | No. of Units | Dimensions in metres |
|---------|----------------------------|--------------|----------------------|
| 1.      | Soak Pit                   | 1            | 1.0 m dia x 2.5 m Ht |

b). Trade Effluent Treatment Plant Details

Treatment status: No trade effluent and hence does not arise

13. Details of sewage/trade effluent disposal :

a). Sewage Disposal Details

| S.No. | Description of Outlet | Quantity(KLD) | Disposal |
|-------|-----------------------|---------------|----------|
|-------|-----------------------|---------------|----------|

## b). Trade Effluent Disposal Details

| S.No. | Description of Outlet | Quantity(KLD) | Disposal |
|-------|-----------------------|---------------|----------|
|-------|-----------------------|---------------|----------|

## 14. [a] Details of Non Hazardous Solid Wastes :

| SL. No. | Nature of Solid Waste | Quantity | Unit | Mode of disposal | Area of land earmarked for storage/disposal(in sq.Metre) |
|---------|-----------------------|----------|------|------------------|--|
|---------|-----------------------|----------|------|------------------|--|

## 14. [b] Details of Hazardous Waste :

| SL. No. | Name of Process | Name of Process Waste (Category No) | Quantity T/Y | Waste Type | Waste Storage | Waste Disposal | Area earmarked for Storage/Disposal |
|---------|-----------------|-------------------------------------|--------------|------------|---------------|----------------|-------------------------------------|
|---------|-----------------|-------------------------------------|--------------|------------|---------------|----------------|-------------------------------------|

15. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 12.0

16. Cost of water Pollution Control Measures (Rs. in Lakhs) : 0.01

17. No. of Employees working per day (including contract workers) : 2

18. Date of commissioning : 02/12/2019

19. Details of habitation: (All the habitation located within 1KM radius of the unit) :

| SL.No. | Name of habitation               | Distance in Kms | Population |
|--------|----------------------------------|-----------------|------------|
| 1.     | Kattuvelayutha mudhaliyar street | 0.01            | 1000       |

20. [a] Name of the nearby Roadways : MDR-Junction Road

[b] Distance from the site in Kms : 1

21. Details of water bodies like lakes/rivers/canals within a radius of 1 KM and rivers within a radius of 5KM :

[a] Name of the Water Source : Thavakanur Eri

[b] Distance (in meters) : 500

22. [a] Land use classification of the site : Mixed Residential use Zone

[b] Authority which classified the land use : Not applicable

23 Name and distance of the sensitive area like places of Archeological importance, National Park, Wild Life World Sanctuary, Marine National Park, Mangrove Forests, Reserved Forests, Marsh Lands if any located within 10 KM radius of the unit : Nil

24. Is the unit is located within 1 Km from marine coastal area (sea, estuaries, back waters) : NO  
 If yes please mention the distance from the unit :  
 25. Name and address of all Directors/Partners :

| SL.No. | Name of Partner | Designation | Address   |
|--------|-----------------|-------------|---|
| 1.     | N.Selvaraj      | Proprietor  | 3-10/3-B, 6th Ward,<br>Kattuvelayutha<br>Mudhali Street,<br>Tharamangalam,<br>salem Dt - 636<br>502 |

**List of Documents as per rule:-**

1. Audited Balance sheets indicating the existing Gross fixed Assets of the industry alone for the periods ending Previous financial Years (or) Auditor Certificate with break up details for the Existing Gross fixed Assets for the periods ending Previous financial Years duly certified by a Chartered Accountant in the prescribed format. Audited balance sheet is compulsory for all large and medium scale Industries (Attached)
2. A covering requisition letter stating the status of the industry and activities clearly. (Attached)
3. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant. (Attached)
4. Copy of Memorandum of Articles in case of Public/Private sectors or registered partnership deed in case of partnership company. (Attached)
5. Layout plan showing the location of various process equipments, utilities like boiler, generator etc, effluent treatment plant, outlet location, non-hazardous and hazardous waste storage yard. (Attached)
6. Topo sketch showing the distance of water bodies, roads, existing/proposed residential areas, agricultural lands, important religious locations, educational institutions, ancient monuments, archeological places and other sensitive areas for 1 KM. radius from the units. (Attached)
7. Detailed manufacturing process for each product along with detailed process flow chart. (Attached)
8. Details of Water Balance and wastewater balance for process. (Attached)
9. Land use classification certificate as obtained from CMDA / DTCP/LPA. (Attached)
10. Details of Material balance for each products and process. (Attached)
11. Consent fee under Water and Air Acts payable to the Board. (Attached)

**Declaration**

1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under section 42 of Water (P&CP) Act, 1974 as amended.
2. I hereby undertake to make a fresh application for consent in case of change of either of a product/point of discharge or of the quantity of discharge or its quality.
3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.
4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

**Signature of the Applicant  
Name and Designation**



GOVERNMENT OF INDIA  
MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES



---



उद्योग आदर्ह



Udyog Aadhaar

---

A

|                    |              |       |        |
|--------------------|--------------|-------|--------|
| Type of Enterprise | Micro        | Small | Medium |
| Manufacturing      | A            | D     | C      |
| Services           | G            | E     | F      |
| UAM No.            | TN20A0043271 |       |        |

---

Udyog Aadhaar Memorandum

1. Aadhaar Number
2. PAN Number: **FIQP81230J**
3. Name of Entrepreneur: **SELVARAJ NAYESAN**
4. Social Category of Entrepreneur: **ODC**
5. Gender: **Male**
6. Physically Handicapped: **No**
7. Name of Enterprise: **SELVARAJ N**
8. Type of Organisation: **Proprietary**
9. Location of Plant Details

| SN | Plot/Door/Block No. | Name of Premises/Building | Village | Road/Street/Lane               | Area/Locality | City      | Pin    | State      | District |
|----|---------------------|---------------------------|---------|--------------------------------|---------------|-----------|--------|------------|----------|
| 1  | 3-100B              | 5th Ward                  |         | Kanni Velayutha Muthali Street | Tharamangalam | Omarur TK | 636302 | TAMIL NADU | SALEM    |

Official Address of Enterprise: **3-100B 5TH WARD KATTU VELAYUTHA MUTHALI STREET THARAMANGALAM CHALLURTK SALEM DT**

10.
 

|            |                   |       |                                 |     |               |
|------------|-------------------|-------|---------------------------------|-----|---------------|
| District   | <b>SALEM</b>      | State | <b>TAMIL NADU</b>               | PIN | <b>636302</b> |
| Mobile No. | <b>8526965939</b> | Email | <b>kumarishik0001@gmail.com</b> |     |               |
11. Date of commencement: **23/07/2015**
12. Previous Registration details if any: **SSI - SSI**
13. Bank Details
 

|              |                        |
|--------------|------------------------|
| IFS Code     | <b>TMDL0000282</b>     |
| Bank Account | <b>285100050302040</b> |
14. Major Activity: **MANUFACTURING**
15.
 

| SN | NIC 3 Digit | NIC 4 Digit | ISC 6 Digit Code | Activity Type   |
|----|-------------|-------------|------------------|---|
| 1  | 131         | 1312        | 13121            | Weaving, manufacture of cotton and cotton mixture fabrics |
16. Persons employed: **3**
17. Investment (Plant & Machinery / Equipment): **3crs. in L&I's**
18. District Industry Centre: **SALEM**

**Declaration**  
I hereby declare that information given above is true to the best of my knowledge. Any information, that may be required to be verified, shall be provided immediately before the concerned authority.

MyAadhaar Mobile App (Beta Version) is available now for download. <https://play.google.com/store/apps/details?id=com.myma.msme>

PRINT

Udyog Aadhaar Memorandum



भारत सरकार  
Govt. of India  
सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय  
MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES



उद्योग आधार



Udyog Aadhaar



|   |                    |              |       |        |
|---|--------------------|--------------|-------|--------|
| A | Type of Enterprise | Micro        | Small | Medium |
|   | Manufacturing      | A            | B     | C      |
|   | Services           | D            | E     | F      |
|   | UAM No.            | TN20A0063271 |       |        |

**Udyog Aadhaar Registration Certificate**

Udyog Aadhaar Number: TN20A0063271  
Name of Enterprise: SELAMARAJ N

Location of Plant Details

| SN | Plot/Door/Block No. | Name of Premises/Building Village | Road/Street/ Lane              | Area/Locality | City     | Pin    | State      | District |
|----|---------------------|-----------------------------------|--------------------------------|---------------|----------|--------|------------|----------|
| 1  | 3-10/3B             | 8TH WARD                          | Kattu Velayutha Muthali Street | Tharamangalam | Omair TK | 638502 | TAMIL NADU | SALEM    |

Official Address of Enterprise: 3-10/3B 8TH WARD KATTU VELAYUTHA MUTHALI STREET THARAMANGALAM OMALURTK SALEM DT  
District: SALEM State: TAMIL NADU PIN: 638502  
Mobile No: 8526965933 Email: kumarishm0001@gmail.com

Date of commencement: 23/07/2015

Major Activity: MANUFACTURING

Enterprise Type: Micro

Previous Registration details if any: SSI - SSI

National Industry Classification Code

| SN | NIC 2 Digit                  | MIC 4 Digit                | MIC 5 Digit Code  | Activity Type |
|----|------------------------------|----------------------------|---|---------------|
| 1  | 13 - Manufacture of textiles | 1312 - Weaving of textiles | 13121 - Weaving of manufacture of cotton and cotton mixture fabrics | Manufacturing |

Acknowledgement: Date of Filing: 17/03/2020 Date of Printing: 17/03/2020

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தமிழ்நாடு ஊழைப்புத் தொழிலாளர் நல வாரியம்  
9364429540

பதிவு எண்: 09/PRU/1230

நாள்: 10-11-09



வ. சி. சிவசுப்பிரமணியன்  
1. பெரியகுடி பாலாறு  
நாமக்கல் - 1.

N. சிவசுப்பிரமணியன்



தமிழ்நாடு உடலுழைப்புத் தொழிலாளர் நல வாரியம்

பதிவு எண்: 09 PUL-140705

நாள்: 23.1.08

PPM.



செ. சி. சிவசுப்பிரமணியன்  
செ. சி. சிவசுப்பிரமணியன்  
செ. சி. சிவசுப்பிரமணியன்

1. பெயர் : சி. சிவசுப்பிரமணியன்

60/-  
70/-  
80/-  
90/-  
100/-  
110/-  
120/-  
130/-  
140/-  
150/-  
160/-  
170/-  
180/-  
190/-  
200/-  
210/-  
220/-  
230/-  
240/-  
250/-  
260/-  
270/-  
280/-  
290/-  
300/-

**BEFORE THE NATIONAL GREEN  
TRIBUNAL SOUTHERN ZONE SITTING  
AT CHENNAI**

**O.A.No. 103 of 2020**

**BETWEEN**

S.Sakthivel

.. Applicant

VS

The District Environmental Engineer,  
Tamilnadu Pollution Control Board, Salem  
& 3 others

.. Respondents

**REPLY STATEMENT FILED BY THE 4<sup>TH</sup>  
RESPONDENT UNDER RULE 16 OF THE  
NATIONAL GREEN TRIBUNAL (PRACTICE  
AND PROCEDURE) RULE 2011**

M/S.V. ELANGO VAN, E.No.1107/1991

E. DURAI VAIYAPURI, E.No.2628/2016

Cell No. 99404 60823

COUNSEL FOR THE 4<sup>TH</sup> RESPONDENT